

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:386

ANSWERED ON:23.02.2011

ADMISSION OF POOR IN PRIVATE SCHOOLS

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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether as per the Right to Education (RTE) Act, 2009 guidelines, it is mandatory for unaided private schools to reserve 25% seats for Economically Weaker Sections;
- (b) if so, whether various reputed schools of the country and also capital have not implemented the said RTE guidelines;
- (c) if so, the details of such schools and the action taken against them; and
- (d) the methodology with the Government to check such malpractice by the schools?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (Dr. D. PURANDESWARI)

(a): Section 12(1)(c) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009, provides that a specified category school and an unaided school not receiving any kind of aid or grants to meet its expenses from the appropriate Government or the local authority shall admit in class 1, to the extent of atleast twenty-five percent of the strength of that class, children belonging to weaker section and disadvantaged group in the neighbourhood and provide free and compulsory elementary education till its completion.

(b) to (d): Implementation of the RTE Act is an ongoing process. The RTE Act also provides for monitoring the right of the child by the National Commission for Protection of Child's Rights (NCPCR) and the State Commission for Protection of Child's Rights (SCPCR) constituted under the Commission for Protection of Child Rights Act, 2005.